

a quantity of about 2,172 lakh litres was utilised for industrial purposes. In the alcohol year 1979-80, out of an estimated availability of 3,756.54 lakh liters (including carry-over stock of 205.55 lakh litres), a quantity of about 1900 lakh litres were utilised for industrial purposes.

(d) According to information received from the State Governments, the plant of M/s Alkali and Chemicals Corporation of India at Rishra, West Bengal was closed down from 26th June 1981 mainly because of non-availability of alcohol. There have also been reports that capacity utilisation of alcohol based industries in deficit States like West Bengal and Andhra Pradesh is low mainly due to inadequate availability of alcohol.

(e) Sufficient installed capacity exists to meet the demand for alcohol. Utilisation of the installed capacity mainly depends on the availability of molasses to distilleries which in turn depends on the production and crushing of sugar cane. The State Governments have been requested (1) to ensure that all available molasses is used (2) to permit the use of Khandsari molasses for alcohol production and (3) to ensure creation (by sugar factories) of adequate and proper storage facilities for molasses.

The current alcohol year 1980-81 (December-November) is a difficult year with the supply of alcohol and molasses considerably falling short of demand. Government are making efforts to see that traditionally surplus States like Uttar Pradesh, Bihar and Maharashtra spare the maximum possible quantity of alcohol and molasses to deficit States. In order to improve the availability of alcohol it has been decided to permit actual industrial users to import alcohol either directly, or indirectly through their associations, on the basis of licences to be issued on a case to case basis.

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### M/S Sahu Chemicals

1801. SHRI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that M/s. Sahu Chemicals located near Varanasi and managed by M/s Sahu Jain Industries have violated the company law by evaluating its assets at a very lower rate and margining with M/s Sahu Cements.

(b) if so, what are the steps taken by Government in this matter; and

(c) if not, what are the details of the evaluation of assets of Sahu Chemicals and the details of prices and terms at which it was sold?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No, Sir. However, it is possible that the Hon'ble Member, perhaps, has in his mind the scheme of arrangement under section 391/394 of Companies act, 1956 submitted in 1979 by M/s. New Central Jute Mills Company Limited, Calcutta to the High Court at Calcutta for the separation of its chemical division (known as Sahu Chemicals located near Varanasi) and transfer thereof to its subsidiary company viz., Varanasi Chemicals & Fertilizers Ltd. The said scheme of arrangement was subsequently withdrawn by that company with the leave of the Court.

(b) and (c) Question does not arise in view of (a) above.

**Violation of MRTP Act by M/s I.T.C. Ltd.**

1802. SHRI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government are aware of the fact that M/s. Indian Tabbaco Company Ltd. is violating MRTP Act by obtaining sole distributorship of B.O.P.P. a packing material for cigarettes as the goods are produced by M/s. Jaipurias at Aurangabad and M/s. I.T.C. Ltd.

is selling them as sole distributor without Government permission?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): The appointment of Sole Selling Agents is not regulated under the provisions of the MRTP Act, 1969. However, the companies are required to obtain approval of the Government under Section 294/294AA of the Companies Act, 1956 for the appointment of Sole Selling Agents.

Government have neither received any application under Section 294AA of the Companies Act, 1956 from Jaipurias for obtaining approval of the Government for the appointment of M/s. Indian Tobacco Company Ltd. as their sole distributors for the sale of B.O.P.P. or any other material nor any reference or application from M/s. Indian Tobacco Company Limited relating to the aforesaid arrangements has been received by them.

**Violation of company law by M/S. I.T.C. Ltd.**

1803. SHRI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that M/s. I.T.C. Limited pays salaries and allowances to its Chairman, Directors and Managing Director in contravention of the provisions of the Companies Act and also it is paying unaccounted money to its Directors in the guise of various fictitious grants;

(b) if so, what steps Government have taken in the matter; and

(c) if not, whether Government propose to enquire into the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Government have no such information.

(b) and (c) Do not arise.

**Central Electricity Authority**

1804. SHRI B. SATYANARAYAN REDDY: Will the Minister of ENERGY be pleased to state:

(a) to what extent the Central Electricity Authority has been able to achieve the objective for which it was set up in 1948;

(b) whether there are any major hurdles in the functioning of the CER; and

(c) if so, what are the details thereof and what steps have been taken by Government to remove these hurdles?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The responsibilities of Central Electricity Authority are laid down in the Electricity (Supply) Act, 1948. The Central Electricity Authority has been duly carrying out these responsibilities in all aspects.

(b) No, Sir.

(c) Does not arise.

**Non-utilisation of Wireless sets in Jammu and Kashmir**

1805. SHRI ABDUL REHMAN SHEIKH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that telegrams given at Bhadarwah and Kishtwar (J & K) are sent by post;

(b) whether it is also a fact that wireless sets in these areas are also seldom used for the purpose at Bhadarwah and Kishtwar;

(c) if so, what is the number of telegrams sent from these areas by post during the last one year together with the reasons therefor and the non utilisation of the wireless sets installed for the purpose; and

(d) what steps are being taken by Government to improve the situation?